क्या हैं तथा दूरदर्शन सेटों का मूल्य क्या है ;

(ख) उन कम्पनियों के नाम क्या हैं जिसे केन्द्रीय या राज्य सरकारें सहायता प्रदान करती हैं तथा इस सहायता का स्वरूप क्या है ; और

(ग) देश में सस्ते मूल्य का दूरदर्शन सेट बनाने के लिए क्या उपाय किए गए हैं ?

**विज्ञान तथा प्रौद्योगिकी इलेक्ट्रानिकी तथा पर्यावरण विभागों में राज्य मंत्री (श्री सी० पी० एन० सिंह) :** (क) से (ग). सूचना एकत्र की जा रही है और सभा-पटल पर रख दी जाएगी ।

**Setting up of Demonstration Units of Renewable Energy in the Districts**

509. SHRI G. NARSIMHA REDDY:
SHRI VIRBHADRA SINGH:

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether Government have urged upon State Governments to expedite the setting up of demonstration of renewable energy in the districts;

(b) if so, the target of Government for the current year; and

(c) the response from the State Governments in the matter?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ELECTRONICS AND ENVIRONMENT (SHRI C. P. N. SINGH): (a) Yes, Sir.

(b) and (c). The response from the State Governments is encouraging. They are proceeding to identify or form State-level Organisations to undertake this work, and to finalise programmes and targets.

**भारत के संविधान का अन्य भाषाओं में अनुवाद तथा उनको विभिन्न न्यायालय द्वारा मान्यता**

510. **श्री मसफाक हुसैन :** क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) देश को किन-किन भाषाओं में संविधान का प्राधिकृत अनुवाद हुआ है ;

(ख) क्या यह सच है कि संविधान के हिन्दी अनुवाद को उच्चतम तथा उच्च न्यायालयों ने अभी तक मान्यता नहीं दी है और यदि हां, तो सरकार इस सम्बन्ध में क्या ठोस कदम उठा रही है ;

(ग) संविधान के उर्दू तथा अन्य भाषाओं में अनुवाद के लिए हुई प्रगति का ब्यौरा क्या है; और

(घ) भारत के संविधान के सभी भाषाओं में अनुवाद को उच्चतम तथा उच्च न्यायालय से मान्यता प्राप्त करने के लिए सरकार क्या कदम उठा रही है ?

**गृह मंत्रालय में राज्य मंत्री (श्री योगेन्द्र मकवाना) :** (क) संविधान का अनुवाद हिन्दी के अलावा सात अन्य भाषाओं में प्रकाशित हो चुका है परन्तु ये अनुवाद प्राधिकृत नहीं है ।

(ख) जी हां, संविधान का हिन्दी अनुवाद प्राधिकृत अनुवाद नहीं है इसलिए उच्चतम न्यायालय और उच्च न्यायालयों में इसे मान्यता नहीं है । इस सम्बन्ध में सरकार आवश्यक कदम उठाने पर विचार कर रही है ।

(ग) विधि, न्याय और कम्पनी कार्य मंत्रालय ने संविधान के गुजराती, कन्नड़, मलयालम, मराठी, उड़िया, पंजाबी, तथा तेलुगू अनुवाद प्रकाशित कर दिए हैं । असमियां, बंगला, तमिल और उर्दू में संविधान

के अनुवाद भी तैयार किए जा चुके हैं। जिन्हें प्रकाशित कराने की व्यवस्था की जा रही है।

(घ) इस सम्बन्ध में सरकार आवश्यक कदम उठाने पर विचार कर रही है।

**Arrests of Pakistan Agents in J & K**

511. SHRI M. V. CHANDRASHEKARA MURTHY:
SHRI KRISHNA CHANDRA PANDEY:
SHRI SAJJAN KUMAR:
SHRI SUBHASH CHANDRA BOSE ALLURI:
SHRI ATAL BIHARI VAJPAYEE:
SHRI SURAJ BHAN:
SHRI PHOOL CHAND VERMA:
SHRI BALASAHEB VIKHE PATIL:
SHRI VIRBHADRA SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether 31 spies of Pakistan agents were arrested in different parts of Jammu on 26 October, 1981;

(b) whether a large quantity of Pakistani arms and ammunition were found in their possession;

(c) whether a large number of people are also reported being pushed into Indian territory by Pakistan;

(d) whether they are all spies and agents deputed by Pakistan; and

(e) the steps taken by Government to prevent their entry into Indian territory in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) to (e): Facts are being ascertained.

**Disposal of appeals pending with Director DL&C**

512. DR. A. U. AZMI:
SHRI RAJESH KUMAR SINGH:
SHRI R.L.P. VERMA:

Will the Minister of DEFENCE be pleased to refer to the reply given on 9th September, 1981 USQ No. 3439 regarding subletting of shops in Delhi Cantt. and state:

(a) steps taken by the Delhi Cantonment Board to expedite the disposal of the appeal of the individual pending with the Director, DL&C for the last over four years;

(b) the reasons for keeping silent on the unauthorised constructions having taken place in the Cantonment on such a large scale; and

(c) steps taken to ensure non-recurrence in future together with reasons of not expediting the finalisation of the appeal so also the reasons of delay in the disposal of the cases pending before the appellate authority for such long periods?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) After the submission of the appeal by the individual under Section 274 of the Cantonments Act, it is for the appellate authority to dispose of the appeal as expeditiously as possible. The Cantonment Board has no role to play in this regard, except as a respondent.

(b) The Cantonment Board has been taking appropriate action under the Cantonment Act as and when unauthorised constructions were reported.

(c) Steps have been taken to ensure that the field staff of the Board is more vigilant in reporting instances of unauthorised constructions so that action under the Cantonments Act, 1924 can be initiated.

The disposal of the appeal was delayed due to certain legal requirement